

**SHRI K. RAMAMURTHY** (Krishnagiri): Sir, I have given a Calling Attention notice over the matter of Sri Lanka issue.

**MR. SPEAKER**: We have already decided. We are going to have a discussion.

**PROF. MADHU DANDAVATE**: Sir, I want a clarification. The Leader of the House said that "I am leaving it to evaluation by the Home Minister." If he himself evaluates the evaluation by the Home Minister will it not be more helpful?

**SHRI RAJIV GANDHI**: Sir, I would like to let my Ministers do their own work.

(*Interruption*)

**MR. SPEAKER**: It is all done with consensus and I will again do it with consensus. I have admitted Calling Attention motion and I stick to it.

**PROF. MADHU DANDAVATE**: Kindly don't surrender your authority:

**MR. SPEAKER**: No. I have not. I used it. I have already allowed call Attention. Please don't disturb.

(*Interruptions*)

[*English*]

12.05 hrs.

#### PAPERS LAID ON THE TABLE

**Proclamation Revoking the Proclamation Issued on 25.5.84 Re-state of Sikkam**

**THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN)**: I beg to lay on the Table a copy of Proclamation (Hindi and English versions) dated the 8th March, 1985, issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 25th May, 1984 in relation to the State of Sikkim, published in Notification No. G. S. R. 143 (E) in Gazette of India dated

the 8th March, 1985, under article 356 (3) of the Constitution.

[Placed in Library See No. LT—430/85].

**Bhopal Gas Leak Disaster (Processing of claims) Ordinance and Requisition and Acquisition of Immovable Property (Amendment) Ordinance.**

**THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT)**: I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:

- (1) The Bhopal Gas Disaster (Processing of Claims) Ordinance, 1985 (No. 1 of 1985) promulgated by the President on the 20th February, 1985. [Placed in Library. See No. LT—431/85].
- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1985 (No. of 1985) promulgated by the President on the 8th March, 1985. [Placed in Library. See No. LT—432/85].

#### Notification Under University Grants Commission Act

**THE MINISTER OF EDUCATION (SHRI K. C. PANT)**: I beg to lay on the Table a copy of the University Grants Commission (Recruitment) (Amendment) Rules 1984 (Hindi and English versions) published in Notification No. G. S. R. 1201 in Gazette of India dated the 1st December, 1984 under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT—433/85].

**Annual Report of and Annual Accounts of and Review on Chittaranjan National Cancer Research Centre, Calcutta and Annual Accounts and Audit Report of Indian Council of Medical Research. New Delhi for 1983-84**

**THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI**

YOGENDRA MAKWANA) : Sir, on behalf of Shrimati Mohsina Kidwai I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1983-84 .
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1983-84 [Placed in Library. *see* No. L T—434/85]
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1983-84 together with Audit Report thereon. [Placed in Library. *see* No. LT—435/85]

**Notifications under Major Port Trusts Act.**

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : I beg to lay on the Table a copy each of the fol-

lowing Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (1) Notification No. G. S. R. 830 (E) published in Gazette of India dated the 29th December, 1984, approving the Kandla Port Employees (Recruitment, seniority and Promotion) Amendment Regulations, 1984 appended in the schedule to the Notification. [Placed in Library. *See* No. LT—439/85].
- (2) Notification No. G. S. R. 831 (E) published in Gazette of India dated the 29th December, 1984, approving the Kandla Port Employees (Classification, Control and Appeal) Amendment Regulations, 1984 appended in the schedule to the Notification. [Placed in Library. *See* No. LT—437/85].

**Statement re action taken by Government on various assurances, Promises etc. given by Ministers during various Sessions of Lok Sabha.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

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|---|--|----------------------|---------------------|
| <ol style="list-style-type: none"> <li>(1) Statement No. XXV-Fifth, Session, 1981 [Placed in Library. <i>see</i> No. LT—438/85].</li> <li>(2) Statement No. XIII-Eleventh Session, 1983 [Placed in Library. <i>See</i> No. LT—439/85].</li> <li>(3) Statement No. IX-Twelfth Session 1983 [Placed in Library. <i>See</i> No. LT—440/85].</li> <li>(4) Statement No. VII-Thirteenth Session, 1983 [Placed in Library. <i>See</i> No. LT—441/85].</li> <li>(5) Statement No. VI-Fourteenth Session, 1983 [Placed in Library. <i>See</i> No. LT—442/85].</li> <li>(6) Statement No. II-Fifteenth Session, 1984 [Placed in Library. <i>See</i> No. LT—443/85].</li> <li>(7) Statement No. I First Session, 1985 [Placed in Library. <i>See</i> No. LT—444/85].</li> </ol> | <table border="0"> <tr> <td style="border-left: 1px solid black; padding-left: 5px;">Seventh<br/>Lok Sabha</td> </tr> <tr> <td style="border-left: 1px solid black; padding-left: 5px;">Eighth<br/>Lok Sabha</td> </tr> </table> | Seventh<br>Lok Sabha | Eighth<br>Lok Sabha |
| Seventh<br>Lok Sabha  |  |                      |                     |
| Eighth<br>Lok Sabha   |  |                      |                     |

### Notifications Under Drugs and Cosmetics Act

SHRI YOGENDRA MAKWANA : I beg to lay on the Table a copy of Notification No. G.S.R. 322 (E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1984 banning the import, sale and manufacture of certain drugs mentioned in the notification, issued under section 26A of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-445/85].

12.08 Hrs.

### ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table following seven Bills passed by the Houses of parliament during the last session and assented to since a report was last made to the House on the 18th January, 1985 :-

- (1) The National Capital Region Planning Board Bill, 1985.
- (2) The General Insurance Business (Nationalisation) Amendment Bill 1985.
- (3) The Appropriation Bill, 1985.
- (4) The Appropriation (No. 2) Bill, 1985.
- (5) The Appropriation (Railways) Bill, 1985.
- (6) The Appropriation (Railways) No. Bill, 1985.
- (7) The Punjab Appropriation Bill, 1985.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills, passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th January, 1985 :-

- (1) The Foreign Contribution (Regulation) Amendment Bill, 1985.
- (2) The Constitution (Fifty-Second Amendment) Bill, 1985.
- (3) The Representation of the People (Amendment) Bill, 1985.
- (4) The Calcutta Metro Railways (Operation and Maintenance) Temporary Provisions Bill, 1985.
- (5) The Sugar Undertakings (Taking Over of Management) Amendment Bill 1985.
- (6) The Gangtok Municipal Corporation (Amendment) Bill, 1985.
- (7) The Administrative Tribunals Bill, 1985.

[English]

12.10 Hrs.

### RAILWAY BUDGET, 1985-86

MR. SPEAKER : Now the Railway Minister may present the Budget to the House.

THE MINISTER OF RAILWAYS (SHRI BANSI LAL) :

MR. SPEAKER : Sir, I rise to present the Revised Estimates for 1984-85 and the Budget Estimates for 1985-86 of the Indian Railways.

#### Results for 1983-84

2. I shall begin with the financial results for the year 1983-84. At the time of the presentation of the Railway Budget last year, it was mentioned in spite of a decline in the earnings and an increase in the working expenses, there would be a net revenue of Rs. 338.50 crores. When the year ended, a marginal reduction of the order of Rs. 12 crores in Gross Traffic Receipts as compared to the Revised Estimates for 1983-84, was more than offset by a reduction in Working Expenses to the extent of about Rs. 47 crores. Taking into account certain other adjustments, I am happy to report that against